

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-107(ND) 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017**

**NAME OF THE COMPANY: M/s. Kei Industries Ltd. V/s. M/s. Shipra Infracore Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Counsel for the Petitioner

For the Respondent (s): None

**ORDER**

An application has been filed by the RP in this case stating that the ex-Directors and employees of the Corporate Debtor are not cooperating.

Notice be issued to the Corporate Debtor through its Ex-Directors returnable on 7<sup>th</sup> November, 2017. Dasti.

*Sd-*

**(S. K. Mohapatra)**  
**Member (T)**

*Sd-*

**(Ina Malhotra)**  
**Member (J)**